

ITEM NOS.4+17 Court 3 (Video Conferencing) SECTION PIL-W
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 656/2020 in CONMT.PET.(C) No. 2192/2018 in W.P.
(C) No. 536/2011

BRAJESH SINGH

Petitioner(s)

VERSUS

SUNIL ARORA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.115243/2020-PERMISSION TO APPEAR AND ARGUE
IN PERSON)

WITH

D. NO. 2680/2021 IN CONMT. PET. (C) NO. 2192/2018 IN W.P. (C) NO.
536/2011

Date : 11-02-2021 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE B.R. GAVAI

For Parties: Petitioner-in-person

Mr. Vikas Singh, Sr. Adv.
Mr. Amit Sharma, Adv.
Mr. Dipesh Sinha, Adv.

UPON hearing the parties the Court made the following
O R D E R

Permission to appear and argue in person is granted.

Heard the petitioner appearing in person.

Issue notice.

The presence of the alleged contemnors is dispensed with for
the present.

The Election Commission of India has filed its Report/reply in
compliance of the judgment dated 13.02.2020. Rejoinder affidavit,
if any, be filed within two weeks.

List on Tuesday, the 9th March, 2021.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER